

MINISTRY OF FINANCE**(Department of Revenue)****(CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS)****NOTIFICATION**

New Delhi, the 29th May, 2019

No. 02/2019-Central Excise (NT)

G.S.R. 391(E).—In exercise of the powers conferred by clause (b) of section 2 of the Central Excise Act, 1944 read with sub-rule (1) of rule 3 of the Central Excise Rules, 2017, the Central Board of Indirect Taxes and Customs, appoints the officers specified in column(2) of the table below as Central Excise Officers and invest them with all the powers of Central Excise Officers specified in column (3) of the said table to be exercised for such purposes as specified in column (4) of the said table respectively.

S.No.	Officer	Central Excise Officers whose powers are to be exercised	Purpose
1	2	3	4
1	Pr. Commissioner/Commissioner of Customs, Nhava Sheva-I, Mumbai Zone-II, JNCH	Pr. Commissioner/Commissioner of Central Excise	Adjudication of SCN F.No. DRI/BZU/F/04/2006 dated 13.05.2008 containing provisions of Central Excise Act, 1944 issued to M/s Tini Pharma & others.

[F. No. 116/27/19-CX-3]

MAZID KHAN, Dy. Commissioner (CX-3)